

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 31(ND)2009**  
**CA. NO.**

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.09.2016**

**NAME OF THE COMPANY:** M/s. J.R Gangwani V/s. M/s. Avon Cranes Pvt. Ltd. & ors.

**SECTION OF THE COMPANIES ACT:** 397/398

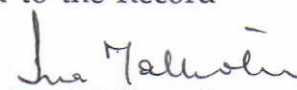
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	K. DATTA	ADVOCATE	RECEIVER	J [Signature]
2.	PAHUL MALHOTRA	"	FOR RECEIVER	
3.	SIMRAN JYOT SINGH	Adv.	FOR NOMINEE	[Signature]

**ORDER**

Final report has been filed by the Ld. Receiver in this case. The same has been taken on record. As nothing further survives between the parties, the Ld. Receiver is discharged.

2. There has been a delay in compliance of statutory requirements on account of the pending proceedings, the delay in filing the same stands condoned if steps are taken within two weeks.

3. This Company Petition is disposed off and the file be consigned to the Record Room.

  
(Ina Malhotra)  
Member Judicial